

to which DAVP had given UPSC advertisements from 1st January, 1975; and

(c) the names of the dailies and weeklies published from Kerala which were given UPSC advertisements after 1st January, 1975 and also the names of the dailies and weeklies published from Kerala whose advertisements were terminated between 2nd January, 1975 and 31st March, 1978 and their 1976 circulation and the dates of termination and awarding of UPSC advertisements during this period?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) statement I is laid on the Table of the House. [Placed in Library. See No. LT-2193/78]

(b) and (c). The required information in respect of dailies published from Kerala is given in Statements II & III are laid on the Table of the House. [Placed in Library. See No. LT-2193/78]. No weekly published from Kerala was used for UPSC advertisements.

#### Registration and Supply of Tata Mercedes Trucks

8178 SHRI JAGDISH PRASAD MATHUR: Will the Minister of INDUSTRY be pleased to state:

(a) the number of the Tata Mercedes trucks booked with various dealers in Rajasthan during 1977-78 and the number of trucks actually supplied against this booking;

(b) whether the quota allocated to Rajasthan is adequate and if not, whether Government propose to increase the quota according to the demand; and

(c) whether there is still black in the sale of these trucks as a result of which actual users are not getting these trucks on fair prices?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) Orders for 1368 Tata vehicles were booked with the various dealers in Rajasthan during 1977-78. 505 Vehicles were released against these bookings.

(b) and (c). There is no control on the sale and distribution of commercial vehicles and hence no quotas are fixed. There has been a shortfall in the manufacture of Tata vehicles mainly because of power constraints. Specific complaints of "black sales" have not been received. However, the manufacturers are operating procedures to ensure availability of vehicles for civilian customers on a first-come-first-served basis and giving due weightage to requirements of state transport undertakings and Government Departments.

#### Plot to Nab Babuji for Murder

8179. CHOWDHRY BALBIR SINGH: Will the Minister of HOME AFFAIRS be pleased to state if his Ministry's Investigating Agency has made positive enquiries pertaining to certain serious allegations made by the Weekly "Current" in its issue dated September 10, 1977 under the Heading "Indira Plot to Nab Babuji for Murder"?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): Presumably the newspaper report refers to investigations in case FIR No. 356 u/s 25/24/59 Indian Arms Act read with sections 36/43 of the D.I.R. and 120-B IPC registered at Police Station Vinay Nagar, New Delhi. The case is still under investigation.

#### Enhancement in rate of Reservist Pension

8180. SHRI AMAR ROY PRADHAN: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Government have passed orders for en-

hancement in the rate of reservist pension and ordinary family pension in respect of OR reservists with effect from 1st January, 1973,

(b) if so, the details thereof,

(c) whether it is also a fact that reservists as well as MPs have represented to Government that the orders should be implemented since 1952, and

(d) if so, the decision taken by Government so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF SHER SINGH) (a) and (b) Yes Sir Consequent on the improvements made in the pensionary rates of service personnel with effect from 1st January, 1973 on the basis of the recommendations of the Third Pay Commission, the rate of pension of OR reservists of the Army and corresponding categories of reservists in the Navy and Air Force, who have been transferred to pension establishment on or after 1-1-73, has been raised to Rs 50 p m

Similarly, the rate of ordinary family pensions in respect of such reservists has also been raised to Rs 44/- p m with effect from 1-1-73. The revised rate is admissible to the families of such of the OR reservists who were on the reserve strength on 31st December 72 including those who died on that date, and also to those who were/are transferred to reserve on or after 1-1-73 and died/die due to non-attributable causes, while in reserve or after retirement with a reservist pension

In addition to the reservist pension and ordinary family pension as indicated above, a periodic relief of Rs 35/- p m. is also admissible to them at present, thus making the total of reservist pension to Rs 85/- and family pension to Rs 79/- p m

(c) and (d) Individual representations as well as representations through MPs have been received that the increased rates of pension should be made applicable in the case of those who became non-effective prior to 1-1-1973. However since rates of pension of all other categories of service personnel, revised as a result of the recommendations of the Third Pay Commission, were made effective from 1-1-73, no departure can be made in the case of reservists

संगीत तथा नाटक प्रभाग द्वारा सांस्कृतिक कार्यक्रमों के लिए व्यक्तियों तथा संगठनों को बी गई राशि

8181. श्री लालजी भाई : क्या सूचना और प्रसारण मंत्री यह बताने कृपा करेंगे कि

(क) गत तीन वर्षों के दौरान विभिन्न स्थानों पर सांस्कृतिक कार्यक्रमों तथा नाटकों को प्रायोजित करने के लिए मजालय के संगीत तथा नाटक प्रभाग द्वारा कितने व्यक्तियों अथवा संगठनों को ठेके दिये गये थे और

(ख) ऐसे व्यक्तियों अथवा संगठनों को इन ठेकों के लिये कितनी राशी बी गई है और तत्सम्बन्धी खर्चा क्या है ?

सूचना और प्रसारण मंत्री श्री लाल कृष्ण जयसवाल) : (क) और (ख) जायेगा। सूचना एकत्रित की जा रही है और उसकी सचन की वेब पर रखा दिया जायेगा।